

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 1875
TO BE ANSWERED ON THE 14TH MARCH, 2017

REFORMS IN AGRICULTURE

1875. SHRI PRALHAD JOSHI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has proposed any reforms in the agriculture sector and if so, the details thereof;
- (b) whether the Government has recently held any consultation with NITI Aayog and stakeholders on agricultural reforms; and
- (c) if so, the details thereof along with the key issues discussed therein?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a): Based on Model APMC Act, 2003 circulated to the States/ Union Territories for its adoption and also in consultation with NITI Aayog, following 11 areas of reforms have been identified for pursuance with the States/UTs –

- (i) Setting up of markets in private sector;
- (ii) Direct marketing (direct purchase of produce from farmers by processors /exporters/ bulk buyers, etc outside the market yard);
- (iii) Setting up of Farmer - Consumer markets (direct sale by farmers to consumers) in private sector;
- (iv) Contract Farming;
- (v) E-trading
- (vi) Single point levy of market fee across the State
- (vii) Single trading license valid across the State
- (viii) De-linking of provisions of compulsory requirement of shop/spaces for registration of traders/market functionaries;
- (ix) Taking out Fruits and Vegetables out of APMC Act ;
- (x) Adoption of model land lease law; and
- (xi) Exemption of all kind of tree species grown on private land from felling and transit regulation and opening of saw mills, veneer or plywood industry.

(b) & (c): A consultative meeting on liberalization of the agriculture sector was held on 21.10.2016 under the chairmanship of Member, NITI Aayog. Principal Secretaries of States/UTs, in- charge of agricultural marketing, forest and revenue and Ministries/Departments of Government of India participated. The States were inter alia advised to complete the process of farmer friendly reforms in a time bound manner so as to facilitate this in doubling the farmers' income by 2022.
